

## CENTRAL INFORMATION COMMISSION

No. CIC/OK/C/2006/00084

Dated, the 19th September, 2006

**Name of the Appellant** : **Shri Rammurti  
M/s Kanda Construction  
1652, Sector 34-D  
Chandigarh.**

**Name of the Public Authority** : **Engineering Projects (I) Ltd.  
Core-3, Scope Complex  
7-Institutional Area, Lodhi Road  
New Delhi.**

### DECISION

Shri Rammurti of Kanda Constructions, Chandigarh applied to the PIO, Engg. Projects (I) Ltd., New Delhi on 14/20 March, 2006 for supply of photo copies of final bills relating to the job work, which he did as sub-contractor and executed at Panchkula. He also requested for supply of TDS statement for the year 2003-04 to him. He also raised certain allied issues relating to tender works which strictly do not fall within the scope of the RTI application/RTI Act. On 3 April 2006, the PIO informed him that the information related to commercial confidence between EPI and HEWO. On 10<sup>th</sup> May 2006 the applicant filed an appeal with Central Information Commission against this decision. The Commission fixed the hearing on 13<sup>th</sup> September, 2006.

2. Shri N.N. Srivastava, PIO accompanied by Shri R.L. Jethnani and Shri R.K. Lamba came for hearing on the behalf of Respondents. The Appellant did not appear nor did he send any communication. As Dr. O.P. Kejariwal, Information Commissioner was on sick leave, oral evidence was recorded with the consent of the Respondents and authorization from Dr. Kejariwal.

3. The PIO explained in detail the procedure followed by them in dealing with the Contractors who were sub-contracted the construction work and the methods adopted for making payments of bills. He also explained the procedure adopted by the clients for measurement for various items of civil works which are recorded in a measurement book which constituted the

commercial confidence of the organization. However, they could not give any convincing reply as to why the information relating to the bills for the works undertaken by the sub-contractor could not be given to him. The PIO informed the Commission that a copy of TDS statement had already been furnished and an additional copy was sent to him as desired by the applicant.

4. The above evidence was placed before the Commission which directed the Respondents to make available copies of the bills together with the detailed calculations pertaining to the applicant for the job relating to HEWO work within 15 days and report compliance to this Commission within 21 days of the issue of this order.

5. The Commission ordered accordingly.

Sd/-  
(O.P. Kejariwal)  
Information Commissioner

Authenticated true copy:

Sd/-  
(L.C. Singhi)  
Additional Registrar

Cc:

1. Shri Rammurti, M/s Kanda Constructions, 1652, Sector-34 D, Chandigarh
2. Shri N.N. Srivastava, Vice-President & PIO, Engineering Projects (India) Ltd., Core-3, Scope Complex, 7-Institutional Area, Lodhi Road, New Delhi-110003.
3. Officer Incharge, NIC.
4. Press E Group, CIC.